

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.517/Del/2020
Assessment Year : 2016-17

Shri Dhani Ram,
S/o Shri Bishnu Dutt,
H.No.158, Village & PO
Saharanawas,
Rewari,
Haryana – 123 401.
PAN : ANAPR2589Q.
(Appellant)

Vs. Income Tax Officer,
Ward-1,
Rewari.

(Respondent)

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 16.07.2021
Date of pronouncement : 16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A), Rohtak dated 22nd October, 2019.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated Nil has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and paid all the taxes accordingly.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th July, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar